

**आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ , चण्डीगढ़**  
**IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH**  
**BENCH 'B' CHANDIGARH**

**BEFORE: SMT. DIVA SINGH, JUDICIAL MEMBER &**  
**SHRI VIKRAM SINGH YADAV, ACCOUNTANT MEMBER**

**आयकर अपील सं./ ITA No. 17/CHD/2021**

Assessment Year : 2016-17

M/s Regency Gangani Energy P.ltd., Regency Complex, River View, Paonta Sahib (HP).	बनाम VS	The Pr.CIT, Chandigarh.
स्थायी लेखा सं./PAN /TAN No: AADCR7712A		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Tej Mohan Singh, Advocate  
राजस्व की ओर से/ Revenue by : Shri Sarabjeet Singh, CIT-DR  
तारीख/Date of Hearing : 19.04.2022  
उद्घोषणा की तारीख/Date of Pronouncement : 22.04.2022

**आदेश/ORDER**

**PER DIVA SINGH**

The present appeal has been filed by the assessee wherein the correctness of the order dated 12.03.2021 of the Pr.CIT-I Chandigarh pertaining to 2016-17 assessment year is assailed on various grounds.

2. However at the time of hearing the landed the ld. AR submitted that he has received instructions from the assessee to withdraw the appeal. Following application was filed before us in support of the prayer. For ready reference it is reproduced hereunder:

**Tejmonan Singh**  
Advocate  
Punjab & Haryana High Court

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E-mail: tejmohansingh@gmail.com

18<sup>th</sup> of April, 2022

**In The Income Tax Appellate Tribunal, Chandigarh Bench,  
Chandigarh (Bench - B)**

M/s Regency Gangani Energy Pvt. Ltd.,  
Paonta Sahib.

...Appellant

The Pr. Commissioner of Income Tax -1,  
Chandigarh.

.....Respondent


In the matter of ITA No.17/Chandi/2021 relating to the assessment year 2016-17 fixed  
for hearing tomorrow the 19<sup>th</sup> of April, 2022.


**Application for withdrawal of Appeal.**

Respectfully showeth as under:-

The above appeal stands fixed for hearing tomorrow the 19<sup>th</sup> of April, 2022. But the  
assessee-company is not interested in pursuing the appeal and has instructed the  
undersigned to withdraw the same.

As such, it is prayed that permission be granted to withdraw the appeal.

  
(Tejmonan Singh)  
Advocate  
For: M/s Regency Gangani Energy Pvt. Ltd.,  
Paonta Sahib.

  
Poonam  
19<sup>th</sup> April 2022

3. The Ld. CIT Dr considering the same had no objection accepting the  
prayer of the assessee is dismissed as withdrawn.

4. In the light of the submissions of the parties before the bench the  
appeal of the assessee is dismissed as withdrawn. Said order was  
pronounced in the "at the time of hearing itself. Said order was  
pronounced in the presence of the parties.

5. In the result, the appeal of the assessee is dismissed as  
withdrawn.

Order pronounced on 22<sup>nd</sup> April, 2022.

Sd/-

Sd/-

**(VIKRAM SINGH YADAV)**  
लेखा सदस्य/ Accountant Member

**(DIVA SINGH)**  
न्यायिक सदस्य/ Judicial Member

"Poonam"

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)

5. विभागीय प्रतिनिधि, आयकर अपीलिय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,  
सहायक पंजीकार/ Assistant Registrar